

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.234/MP/2023

- Subject : Petition under Section 66 and 79 of the Electricity Act, 2003, read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, thereby imploring this Commission for setting aside the communication dated 13.03.2023 issued by Respondent No.1 rejecting the Renewable Energy Certificate for the month of July, 2022 and by relaxing the timeline provided in Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and direct the Respondent No.1 to issue REC to the Petitioner corresponding to the generation of power for the month of July, 2022.
- Date of Hearing : **19.1.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member
- Petitioner : Tadas Wind Energy Limited.
- Respondents : National Load Despatch Centre & others
- Parties Present : Shri Hemant Singh, Advocate, TWEL
Shri Lakshyajit Singh Bagdwal, TWEL
Ms. Lavanya Panwar, Advocate, TWEL
Shri Harshit Singh, Advocate, TWEL
Shri V. M. Kannan, Advocate, KPTCL
Shri Shahbaaz Hussain, Advocate, KPTCL
Shri Harimohan, Advocate, KPTCL
Shri Alok Mishra, NLDC
Shri Kailash Chand, NLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, for setting aside the communication dated 13.3.2023 issued by Respondent No.1, NLDC denying the issuance of the Renewable Energy Certificates ('REC') for the month of July 2022 and further for seeking relaxation of the timeline provided under Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for submission of the complete application for the issuance of RECs.

2. The representative of the NLDC submitted that NLDC does not have any objection towards the prayers made by the Petitioner. The learned counsel for Respondent Nos.2 & 3 accepted the notice and requested four weeks' time to file the reply in the matter.

3. After hearing the learned counsels for the parties, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve a copy of the Petition on the Respondents, who may file their replies to the Petition, if any, within four weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing on **10.4.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)